

SC No. 56785/2016
FIR No. 247/2014
PS Nihal Vihar
State Vs. Sandeep & Anr.

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Alok Pandey, Ld. Counsel for both accused persons through video conferencing through CISCO Webex App.

Both accused namely Sandeep and Cheekoo are stated to be on bail in this case.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

I am also having duty today as per bail roster.

Ld. Counsel for the accused persons seeks adjournment on the ground that he could not prepare for addressing final arguments today as he could not get in touch with accused persons and could not


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seek instructions due to ongoing COVID-19 Pandemic. Ld. Counsel for the accused persons has also submitted that he has to obtain the certified copy of the evidence etc. Ld. Counsel for the accused persons has submitted that he has also sent e-mail request on the dedicated e-mail id of the court for adjournment of the present mater.

Reader has submitted that one e-mail has been received from the Ld. Counsel for the accused persons. Said e-mail be down loaded and printout be taken and be kept on record.

Ld. Counsel for the accused persons submits that atleast one months time may be given for addressing final arguments.

In view of above facts and circumstances and submissions made put up for final arguments through video conferencing through CISCO Webex App. on 17.08.2020.

Ld. Counsel for accused persons is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

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Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused persons regarding the next date in this case.

Copy of the order be also sent to the Ld. Counsel for accused persons by e-mode for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

C.A. No. 312/2019

Kulbir Singh Kharb Vs. Dal Chand Yadav

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 09.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

C.A. No. 254/2019

Dhanwati Devi Vs. Vinod Sharma

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 09.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

C.A. No. 296/2019

Bijender @ Desi Vs. State NCT of Delhi

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 09.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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SC No. 231/2018
FIR No. 95/2018
PS Rajouri Garden
State Vs. Ravi Shanker

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 09.09.2020. However, it shall be open for either of the sides to move

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appropriate application for early hearing on ground of perceived 'urgency' by sending such application to the dedicated e-mail address of the court i.e. judicial@delhihi.org and the same shall be considered and dealt with as per procedure prescribed by law

(Manish Gupta)
A.S.J. (Criminal)
The High Court of Delhi
22.07.2020

SC No. 542/2017

FIR No. 222/2017

PS Nangloi

State Vs. Sonu @ Akash @ Babu etc.

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 09.09.2020. However, it shall be open for either of the sides to move

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appropriate application for early hearing on ground of perceived 'urgency' by sending such application to the dedicated e-mail address of the court i.e. readcras@twist@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
A.S.J-04(West)
Tis Hazari Courts/Delhi
22.07.2020

C.A. No. 313/2019

Kulbir Singh Kharb Vs. Dal Chand Yadav

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 09.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

SC No. 32/2020
FIR No. 292/2019
PS Khyala
State Vs. Amit Kumar & Anr.

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 09.09.2020. However, it shall be open for either of the

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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020